

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2023
ANSWERED ON:09.03.2015
WAGES TO WORKERS
Birla Shri Om,Sathyabama Smt. V.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a revised minimum monthly wages for workers has been fixed by the Government;
- (b) if so, the details thereof and the type of workers covered under the said provision;
- (c) whether the Government is aware that the said revised minimum wages is not being paid to workers including skilled/unskilled workers not only in the private sectors but also in various Ministries/ Departments of the Government;
- (d) if so, the reasons therefor and the reaction of the Government thereto; and
- (e) the measures taken/proposed to be taken by the Government to ensure payment of minimum wages to such workers?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): Yes, Madam. Under the provisions of the Minimum Wages Act, 1948, the minimum wages as fixed by the Central Government are revised from time to time based on the increase in Consumer Price Index effective from April and October. The wages applicable in the Central Sphere w.e.f. 01.10.2014 is at Annexure I.

(c) to (e): Regular inspections are carried out in the scheduled employment in the establishment covered under Central Sphere, prosecution cases are launched against erring employers for violation of provision of the Minimum Wages Act, 1948 and in case of payment made to the workers less than the minimum wage rates prescribed, claim cases have been filed before the Regional Labour Commissioner (Central)/Claim Authorities and suitable compensation have also been awarded after hearing both the parties. The details of prosecution cases filed under the Minimum Wages Act, 1948 and details pertaining to claim cases are at Annexure II.